

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.639**  
TO BE ANSWERED ON 20.07.2018

**BAIL TO UNDERTRIAL WOMEN INMATES**

639. ADV. M. UDHAYAKUMAR:  
SHRI ASADUDDIN OWAISI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has sought relaxation in provisions of the Code of Criminal Procedure to allow bail to undertrial women inmates in jails who have spent one third of their maximum possible sentence in detention and if so, the details thereof;
- (b) whether the Government has recommended that a maximum timeframe may be decided for release of women prisoners after bail is granted but surety is not produced and if so, the details thereof; and
- (c) the present status of the proposal?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(DR. VIRENDRA KUMAR)

- (a) to (c) : Ministry of Home Affairs has informed that "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. The administration and management of prisons is primarily the responsibility of respective State Government. No such proposal has been moved.

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